OA 424/01

Jagdish Singh Vs. T.P.Singh

HON.MR.JUSTICE R.R.K.TRIVEDI, V.C.

HON.MR.C.S.CHADHA, MEMBER(A)

We have heard Shri R.K.Nigam learned counsel for the applicant and Shri K.P. Singh learned counsel for the respondents.

By this application u/s 17 of A.T.Act 1985 applicant has prayed to punish respondents for willful disobedience of the order of this Tribunal dated 19.4.01 passed in OA 424/01. the direction of the Tribunal was as under:-

"...Therefore, the OA is decided at this stage with the direction to the respondents that the vacancies, if available, be filled up without unreasonable delay and due weightate be given to the applicant's position in seniority when the candidates are considered for promption. The OA is decided accordingly. No order as to costs."

After the aforesaid direction respondents communicated to the applicant vide letter dated 30.6.01 (Annexure 3) that his claim for promotion shall be considered from among the Combined seniority list of the mechanical department and electrical department and your claim will be considered according to position in combined seniority list. The reason for this course have also been stated in the oprder. It is not the claim of the applicant that any vacancy has been filled after the judgement of this Tribunal without considering the claim of the applicant. After hearing counsel for the parties and on perusal of the material before us, we do not find that any case for contempt



is made out. However, in case applicant is dissatisfied with the order dated 30.6.01, he may challenge the same in original side.

The contempt application is rejected. No order Colonate VICE CHAIRMAN as to costs.

Dated: 11th April, 2002

Uv/